

L, C & L
4/18/42

REGISTERED No. P.-390.



The Orissa Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY.

CUTTACK, FRIDAY, MAY 1, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATIONS.

The 1st May 1942.

No. 1315-C.—Whereas in the opinion of the Provincial Government the following classes of employment not being employments under the Crown are essential for securing the defence of British India, the efficient prosecution of war and for maintaining supplies or services necessary to the life of the community ;

Now, therefore, in exercise of the powers conferred by section 3 of the Essential Services (Maintenance) Ordinance, 1941 (Ordinance No. XI of 1941), the Governor of Orissa is pleased to declare the said classes of employment to be the classes of employment to which the said Ordinance applies, namely :—

Employments in connection with—

- (a) Air Raid Precautions Services ;
- (b) Civic Guards ;
- (c) Public Electric Supply Companies in towns for which air raid precautions measures have been sanctioned ;
- (d) the executives and office establishment of all local bodies ;
- (e) water-supply, lighting, conservancy, drainage and sanitary services ;
- (f) Public Health, Medical and Engineering services ;
- (g) services in respect of ferries and markets under the control of local bodies ;
- (h) motor transport services ; and
- (i) Staff of Banks.

By order of the Governor,
J. BOWSTEAD,
Additional Secretary to Government.

The 1st May 1942.

No. 1316-C.—In pursuance of sub-section (1) of section 4 of the Essential Services (Maintenance) Ordinance, 1941 (Ordinance No. XI of 1941), the Governor of Orissa is pleased to authorise all District Magistrates in the Province of Orissa, including all officers exercising the powers and performing the duties of District Magistrates in pursuance of section 11 of the Code of Criminal Procedure, 1898, within their respective jurisdictions to exercise the powers under the said sub-section in respect of classes of employment declared by the notification of the Government of Orissa in the Home Department (Special Section), No. 1315-C., dated the 1st May 1942, to be classes of employment to which the said Ordinance applies.

By order of the Governor,

J. BOWSTEAD,

Additional Secretary to Government.

The 1st May 1942.

No. 1317-C.—In pursuance of sub-section (3) of section 7 of the Essential Services (Maintenance) Ordinance, 1941 (Ordinance No. XI of 1941), the Governor of Orissa is pleased to authorise all District Magistrates in the Province of Orissa, including all officers exercising the powers and performing the duties of District Magistrates in pursuance of section 11 of the Code of Criminal Procedure, 1898, within their respective jurisdictions, to make complaints in writing in respect of offences under the said Ordinance.

By order of the Governor,

J. BOWSTEAD,

Additional Secretary to Government.